

camps in West Bengal. Only a small percentage of artisans such as carpenters, masons and blacksmiths, are to be moved from amongst non-campers to fill up local shortages of skilled workers and with a view to building integrated rural communities of displaced persons. As regards the latter, the Dandakaranya Development Authority will continue to work under the directions of the Ministry of Rehabilitation and the question as to which Ministry of the Government of India should deal with it when the Ministry of Rehabilitation is wound up, will be considered at the appropriate time.

It has also been decided that if at any lime the Chief Minister of West Bengal is invited to attend the meeting of the Rehabilitation Committee of the Cabinet where matters concerning Dandakaranya are discussed, invitation will also be extended to the Chief Ministers of Orissa and Madhya Pradesh.

GRATUITY, PENSION AND LIFE INSURANCE SCHEMES FOR LABOUR IN MTNINE! AND COAL INDUSTRIES

*407. SHRI RATANLAL KISHORILAL MALVIYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any schemes for the grant of gratuity, pension and life insurance for the labour in mining and coal industry are under Government's consideration; and

(b) if so, what are the details of the schemes?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) A general scheme of pension/gratuity for all organised industries including mining and coal industries as recommended by the Study Group on Social Security is under consideration. The i workers are at liberty to pay for life insurance premium from their own provident fund accumulations and from wages through employers also.

Payment of Wages Act has been appropriately amended recently.

(b) Details of the scheme of pension /gratuity may be seen in the Study Group's report which has already been laid on the Table of the House.

DISPLACED PERSONS FROM EAST PAKISTAN AT MALA

*412. SHRI J. C. CHATTERJI: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news item published in the National Herald, supplied by its Pilibhit correspondent, on the 25th June, 1960, in which a Member of the Legislative Assembly has complained of the miserable plight of the displaced persons from East Pakistan settled last year at Mala in Pilibhit District;

(b) whether it is a fact that land promised to the displaced persons has not been given to them;

(c) whether it is a fact that there is no dispensary, school or lighting arrangement at Mala and that the hut ments of displaced persons are losing plaster and their roofs are leaking; and

(d) if so, what steps are being taken by Government to provide essential facilities to the displaced persons there?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) to (d) The information has been called for from the State Government and will be placed on the Table of the Sabha when received.

भारत में तिब्बती शरणार्थी

*४१३. श्री प्यारेलाल कुरील 'तालिब' : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उन तिब्बती शरणार्थियों के पूर्व इतिहास तथा चरित्र

के बारे में कोई छानबीन की है जो भार आ चुके हैं ;

(ख) उनके पुनर्वास पर सरकार तथा अन्य संस्थाओं द्वारा अलग अलग अब तक कितना धन व्यय किया गया ; और

(ग) क्या दलाई लामा ने इस प्रयोजन के लिये किसी सरकारी अथवा गैर-सरकारी संस्था को कोई सहायता दी है और यदि हां, तो क्या सहायता दी है ?

t [TIBETAN REFUGEES IN INDIA

•413. SHRI P. L. KUREEL URF TALIB: Will the PRIME MINISTER, be pleased to state:

(a) whether Government have made any investigation about the antecedents and character of the Tibetan refugees who have come to India;

(b) the expenditure so far incurred on their rehabilitation by Government and other agencies, separately; and

(c) whether the Dalai Lama has given any assistance to any official or non-official agency for this purpose and if so, what?]

बैदेशिक-कार्य उपमंत्री (श्रीमती लक्ष्मी एन० मेनन) : (क) सारे तिब्बती शरणार्थियों की पूर्व स्थिति (एंटीसिडेंट्स) की जांच-पड़ताल करना सरकार के लिये संभव नहीं है। फिर भी हमारी पुलिस उनके भारत में प्रवेश करते समय उनकी छानबीन करती है।

(ख) १९५६-६० के दौरान में सरकार ने तिब्बती शरणार्थियों की सहायता और पुनर्वास पर ४१,५६,६१४ रुपये खर्च किये हैं। प्राइवेट एजेंसियों ने इस सम्बन्ध में जो खर्च किया है उसका पता नहीं है।

(ग) मालूम हुआ है कि दलाई लामा ने तिब्बती शरणार्थियों में ५०,००० रुपये बांटे हैं। उन्होंने एक तिब्बती स्कूल की स्थापना के लिये ५०,००० रु० की और रकम देने का वचन दिया है। संभव है कि उन्होंने शरणार्थियों को अन्य रूपों में भी सहायता दी हो।

[THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) It is not possible for Government to have an investigation into the antecedents of all the Tibetan refugees. They are, however, screened by our police on entering India.

(b) Rs. 41,59,614, have been spent by the Government during 1959-60 on relief and rehabilitation of Tibetan refugees. Expenditure incurred by private agencies on this account is not known.

(c) The Dalai Lama is known to have distributed Rs. 50,000 among the Tibetan refugees. He has offered another Rs 50,000 towards the establishment of a Tibetan school. It is likely that he has also provided assistance to the refugees in other ways.]

CENTRAL SALT BOARD

•416. SHRI M. P. BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to refer to the answer given to Starred Question No. 23 in the Raja Sabha on the 7th April, 1960 and state:

(a) whether any decision has since been taken by Government regarding the formation of the Central Salt Board; and

(b) if so, what would be the composition of the Board?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) Not yet, Sir.

(b) Does not arise.